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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1514/97
MA-1539/97

New Delhi this the 16th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Ms. Rani Marwah,
R/o C-151/A, Street No.7,
Maglis Park, Azadpur.,
Delhi. Applicant

(through Sh. Kirpal Singh, advocate)

versus

1. NCT of Delhi through
Chief Secretary,
Old Secretariate,
Delhi.
2. Commissioner of Police,
Delhi, Police Head Quarter,
Indraprastha Stadium,
New Delhi. Respondents

(through Sh. Ajesh Luthra for Ms. Jyotsna Kaushik)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

This original application has been filed by the same applicant who has filed earlier OA-455/97 which was dismissed on 14.3.97, after hearing the learned counsel for the applicant, by a speaking order. In view of this, second application in the circumstances cannot be permitted to be filed in this Tribunal. The applicant also has not mentioned this fact of the previous O.A. being filed in this Tribunal which is a mandatory provision to be complied with at the instance of the applicant. The above said order in the said O.A. filed by the applicant on the previous occasion has been brought to our notice by the respondents' counsel. In the absence of any review order or in the absence of any liberty granted

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in the said application, we are unable to entertain this O.A. and accordingly it is dismissed. Liberty is granted to the applicant to approach this Tribunal as and when fresh cause of action arises.

No costs.



(G.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

/vv/